

IN THE HIGH COURT OF JHARKHAND AT RANCHI

First Appeal No. 04 of 2014
Central Coalfields Limited through its C.M.D.Appellant
-Versus-
Ram Nandan Prasad Ors.Respondents
With
First Appeal No. 05 of 2014
Central Coalfields Limited through its C.M.D.Appellant
-Versus-
Soharai Manjhi & Ors.Respondents
With
First Appeal No.06 of 2014
Central Coalfields Limited through its C.M.D.Appellant
-Versus-
Chandmuni Devi & Ors.Respondents
With
First Appeal No. 07 of 2014
Central Coalfields Limited through its C.M.D.Appellant
-Versus-
Parwati Devi & Ors.Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Appellant : Mr. Amit Kumar Das, Advocate.
For the Respondents :

I.A. No. 7426 of 2019 in F.A.No.04 of 2014

09/ 24.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onward. They have no complaint in respect to the audio and video clarity and quality.

It appears from the office note that defects have already been removed.

On 24th October, 2019 notices were issued in limitation matter upon respondent No.1 and 2.

However, in spite of service of notice, respondent No. 1 and 2 have not appeared.

Awaiting the service report, put up this case after six weeks.

Since respondent No.3 has already appeared, no notice need be issued.

F.A.No. 05 of 2014, F.A. No.06 of 2014 & F.A.No. 07 of 2014

At the request of the learned Counsel for the petitioner Mr. A.K.Das, put up these cases after six weeks for removing the defects.

Let the name of Mr. Rupesh Kumar Singh, G.P.VI be reflected in the daily cause list in all the First Appeals on behalf of the respondent-State.

(Dr. S.N. Pathak, J.)

P.K.S.